

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA NO. 103 of 2016
IN DFR NO. 32 of 2016

Dated: 17th February, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Prayas (Energy Group)

..... Appellant (s)

Versus

Rattan India Power Ltd. & Ors.

.....Respondent (s)

Counsel for the Appellant(s)

: Mr. M.G. Ramachandran
Ms. Anushree Bardhan
Ms. Ranjitha Ramachandran
Ms. Poorva Saigal

ORDER

IA NO. 103 of 2016

(Appl. for exemption from filing two separate appeals)

We have heard learned counsel for the Applicant/Appellant.

The Applicant/Appellant is a consumer organisation. Three petitions were filed before the State Commission by three different petitioners. Relief was granted by the State Commission only in two petitions and no relief was granted in the third petition. The Applicant/Appellant is aggrieved by the relief granted by the State Commission in two petitions by a common order. Review filed against the said order was dismissed.

Considering the fact that the Applicant/Appellant is a consumer organisation and issues raised are pure questions of law and are common to both the respondent Generators, the Applicant/Appellant is exempted from filing two separate appeals.

With the above observation, the application is disposed of. Registry is directed to number the application.

I.A. NO.108 of 2016
(Application for waiver of court fee)

We have heard learned counsel for the Applicant/Appellant.

In this application, the Applicant has prayed that the payment of court fee be waived.

In this appeal the Applicant is challenging a common order passed by the State Commission in two different petitions thereby granting relief to the petitioners therein. However, the Applicant is already given liberty to file one appeal challenging the said common order.

Considering the fact that the Applicant is a non-governmental and non-profit organisation working to protect and promote the public interest, we deem it appropriate to waive 50% of the court fee. The Applicant is therefore directed to pay 50% of the court fee amounting to Rs.1,00,000/- on or before 10.03.2016.

Since the Applicant is challenging in this appeal a common order whereby relief is granted by the State Commission in two different petitions, the Applicant is directed to pay 50% of the court fee amounting to Rs.1,00,000/- on or before 10.03.2016.

On such deposit being made, Registry is directed to number the Appeal and list it for admission on 15.03.2016.

(I.J. Kapoor)
Technical Member
ts/dk

(Justice Ranjana P. Desai)
Chairperson